

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.11**  
**C.P.No. 152/BB/2023**

**IN THE MATTER OF:**

M/s. Adamas Builders Pvt. Ltd.

... Petitioner

**Order under Section 66 of Companies Act, 2013**

**Order delivered on: 11.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri R. Inbaraju  
For ROC : Shri Vaibhav

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the ROC.
2. It is seen that the ROC has filed its report vide Dy.No.2130 dated 04.04.2024 and reply thereto has filed vide Dy. No. 2246 dated 15.04.2024 and has filed no Objector(s) Affidavit vide Dy.No.3186 dated 04.06.2024. The same are taken on record.
3. Ld. Counsel for the ROC submitted that there are no further observations after considering the reply filed by the Petitioner.
4. **Order Reserved.**

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**